

(b) if so, since when;

(c) whether Government are considering to open new registration; and

(d) if so, the date from which it is proposed to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) 1985.

(c) No, Sir.

(d) Does not arise

Commission Paid to Fair Price Shops/ Kerosene Depot-Holders

100. SHRI JAI PRAKASH AGARWAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the commission paid to Fair Price Shops/Kerosene Depot Holders in Delhi is very low and there is a discontentment among them on this account;

(b) if so, the reasons thereof; and

(c) the steps proposed to be taken to increase their commission?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a) to (c). Commission paid is not considered very low. The Fair Price Shop Welfare Association has recently represented to the Administration that the profit margin may be enhanced and fixed in percentages terms, keeping in view the increase in establishment cost of running a Fair Price shop and decline in the profit margin due to increase in the issue price of Specified Food Articles by the Cen-

tral Government. The Commission is revised as and when considered necessary.

[English]

Memorandum Submitted by Resident Doctor's Association of AIIMS

101. SHRIMATI GEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Resident Doctors' Association of the All India Institute of Medical Sciences, New Delhi submitted a memorandum to him on 10th January, 1989;

(b) if so, the details thereof; and

(c) the steps taken to meet their demands?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) Yes, Sir.

(b) The Resident Doctors' Association have made the following demands:

- (i) Increase of Non-practising Allowance to Rs 600/- to Junior Doctors on the same basis as Central Health Service Doctors.
- (ii) Dearness Allowance on Non-Practising Allowance.
- (iii) Contingency Allowance as permissible to other relevant Government doctors.
- (vi) Arrears of the above w.e.f. 1st January, 1986.

(c) A decision will be taken by the Government after due consideration.